## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 17/(MAH)/2012 MA No. 154/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2016

NAME OF THE PARTIES: M/s. Virtuous Retail Ltd.

V/s. M/s. Kakade City Mall Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

ADHIP IYER ADV. I/BAZBO

For Resitioner

## **ORDER**

## C.A.NO. 154/2016 in C.P. No. 17/397-398/CLB/MB/2012

Ld. Counsel Petitioner is present.

The Petitioner's side has mentioned CA 154/2016 for withdrawal of CP17/2012, in pursuance of the same, this Bench dismissed the CP 17/2016 as withdrawn.

Accordingly, CA 154/2016 is allowed.

sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)

Dated: 30.11.2016